

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 167/MP/2018

Subject : Petition under Section 79(1) (c) of the Electricity Act, 2003 seeking permission of the Commission to transfer and /or assign the rights and obligations of Sembcorp Gayatri Power Limited under the Transmission service Agreement dated 11.06.2014 to Sembcorp Energy India Limited, as stipulated under the scheme of Amalgamation.

Date of Hearing : 11.12.2018

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Sembcorp Gayatri Power Limited
Sembcorp Energy India Limited

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Aasish Gupta, SGPL, Advocate, PGCIL
Shri Aditya Mkuherjee, Advocate, PGCIL, SEIL
Ms. Swapna Srivastava, Advocate, PGCIL
Ms. Nehul Sharma, Advocate, PGCIL
Ms. Joyti Prasad, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been jointly filed by Sembcorp Gayatri Power Limited (SGPL) and Sembcorp Energy India Limited (SEIL) under clause (c) of sub-section (1) of Section 79 of the Electricity Act, 2003 seeking permission to transfer and/or assign the rights and obligations of SGPL under the Transmission Service Agreement dated 11.6.2014 to SEIL specified in the scheme of amalgamation, pursuant to and subject to sanctioning of the scheme by the competent authority. Learned counsel for the Petitioner further submitted that Regional Director, South East Region, Ministry of Corporate Affairs has approved the scheme of amalgamation among SGPL and SEIL.

2. After hearing the learned counsel for the Petitioner, the Commission reserved order in the Petition.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)